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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Review Petition No.117/94
in
Original Application No.834/93.

Kisan Kanchroo Dhongade. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram:Hon'ble Shri Justice M.S.Deshpande,Vice-Chairman.

ORDER ON REVIEW PETITION BY CIRCULATION :

{Per Shri M.S.Deshpande,Vice-Chairman} Dt. 20.10.1994.

By the present review application the applicant seeks review of the order passed on 25.8.1994 in OA No.834/93. The basis for the review is that the Medical Certificate which was issued on 22.1.1964 by the Medical Officer stating that the applicant's age was 29 years could not be decisive. The applicant claims to be an illiterate employee. He,however, has not denied that he has given his thumb impression on the said document, even in the review application. It was held that the applicant should have challenged the date of birth based on the certificate dt.22.1.64 soon thereafter, In view of the decision in Union of India V/s. Harnam Singh (A.I.R. 1993 SC 1367). The review application purports to show that that case is not applicable to the facts of the present case and that the decision given on 25.8.1994 was therefore, erroneous. It is difficult to entertain this plea as the points raised by the applicant were considered while passing the order on 25.8.1994. That the applicant considers the order to be erroneous cannot be a ground for review and the review application is therefore dismissed.


(M.S.DESHPANDE)
VICE-CHAIRMAN